

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1008/1998

2
New Delhi this the 18th day of May, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Shri Tarsem Lal S/O Booja Ram,
R/O X/2010, Street No.5,
Opp. Geeta Hr. Sec. School,
Rajgarh Extension,
Delhi-110031. ... Applicant

(By Shri P. L. Mimroth, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of Urban
Development, Nirman Bhawan,
New Delhi.
2. Director General (Works),
CPWD, Nirman Bhawan,
New Delhi.
3. Chief Engineer (CSQ),
CPWD, Room No. 436-A,
Nirman Bhawan, ... Respondents
New Delhi.

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

Heard the learned counsel for the applicant on admission.

2. By this application, the applicant wants to get the chargesheet dated 8.1.1998 (Annexure A-1) quashed. We are of the view that at this stage we cannot quash the chargesheet. If he feels that for the reasons stated before us the charge is bad, he may

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approach the disciplinary authority for quashing the charge on that basis or await the result of enquiry proceedings and thereafter challenge the same, if not satisfied, in accordance with law. (3)

3. Subject to observations aforesaid, this OA is hereby summarily dismissed.

KM
(K. M. Agarwal)
Chairman

RK
(R. K. Ahooja)
Member (A)

/as/